<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL No. 55 of 2017 & IA NO. 09 OF 2017

Dated: 9th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Lintax Marketing Services Pvt. Ltd. & Ors. Vs.			Appellant(s)	
Haryana Electricity Regulatory	Commission &	& Anr.	Respondent(s)	
Counsel for the Appellant(s)	Ν	/Ir. Akshay G. /Is. Ananya G or Mr. Sidddha	hosh	
Counsel for the Respondent(s)	: N	/Ir. Nishant Ah	nlawat for R.1	
	Ν	/Ir. Aditya Sing	gh for R.2	

<u>ORDER</u>

IA No. 9 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

We have heard learned counsel for the appellant for some time.

List the matter for further hearing on 11.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt